

COUNCIL OF STATES

Saturday, 7th March 1953

The Council met at nine of the clock in the morning, MR. CHAIRMAN in the Chair.

LEAVE OF ABSENCE TO SHRI ALLADI KRISHNASWAMI

MR. CHAIRMAN: Here is a letter from Shri Alladi Krishnaswami which says:

"Though I am improving in my health, as yet I am not in a position to undertake a journey to Delhi and take part in the proceedings of the Council of States. In the circumstances, I request the House will be pleased to excuse my absence during the current session of the Council of States."

Is it the pleasure of the Council that leave be granted to Shri Alladi Krishnaswami for remaining absent from all meetings of the Council during this session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

ALLOTMENT OF TIME FOR CONSIDERATION OF CERTAIN MONEY BILLS

MR. CHAIRMAN: In pursuance of sub-rule (2) of rule 162 of the Council rules, I have allotted time for the completion by the Council of all the stages involved in the consideration and return of the Bills specified below including the consideration and passing of amendments, if any thereto, as follows:—

The Appropriation (Railways)
Bill—2½ hours.

The Appropriation (Railways)
No. 2 Bill—half an hour.

The Appropriation (Vote on
Account) Bill—30 minutes.

The Union Duties of Excise (Dis-
tribution) Bill—2½ hours.

The Indian Tariff (Amendment)
Bill—2½ hours.

Shri Lal Bahadur.

MOTION FOR PAPERS RE ARREST OF CERTAIN M.Ps.

SHRI S. MAHANTY (Orissa): Before we proceed to the Legislative Business, I want to move my motion for papers. Sir, yesterday....

MR. CHAIRMAN: You cannot move. I have to find out from the Minister concerned and after that I will give you time. I will take very early steps.

SHRI S. MAHANTY: Would you not kindly give me at least 5 minutes?

MR. CHAIRMAN: We all know the facts. We have all read the morning papers and we know that Dr. Syama Prasad Mookerjee and some others have been arrested. I don't know whether they have been released but...

SHRI S. MAHANTY: No, Sir. It is a matter of very urgent importance.

MR. CHAIRMAN: I am not disallowing the motion. I shall adopt the procedure of consulting the Minister and then give you time.

SHRI S. MAHANTY: Could I expect after a little while?

MR. CHAIRMAN: The rule says:

"If the Chairman is satisfied after calling for such information from the Member who has given notice and from the Minister as he may consider necessary, etc."

I shall put myself in touch or the Leader of the Council will put himself in touch with the Minister immediately and I shall try to give a decision as soon as possible.

THE LEADER OF THE COUNCIL
(SHRI C. C. BISWAS): I shall immediately obtain the information.